

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT – II)

Item No. 219
IB-204/ND/2023
IA- 5044/2023, IA- 985/2024
IA- 1252/2024, New IA- 1733/2024

IN THE MATTER OF:
Central Bank of India

... **Applicant/Petitioner**

Versus

AL Nafees Frozen Food Exports Pvt. Ltd.

... **Respondent**

Under Section: 7 of IBC, 2016

Order delivered on 25.04.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant/RP : Adv. Mrigank Kumar in I.A-1733/2024, I.A-5044/2023, I.A.-985/2024, I.A.-1252/2024

For the Respondent :

For the Suspended Directors : Adv. Sunder Khatri, Adv. Naman Khatri

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA-1733/2024: In view of averments made therein the IA is allowed and the period of CIRP is extended by 60 days.

IA- 5044/2023, IA- 985/2024, IA- 1252/2024: It is already 4.30 pm and the disposal of these IAs would involve prolix hearing. In the wake, the hearing is deferred to 06.06.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)